

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51606 of 2018

(Arising out of Order-in-Appeal No. 55-56-57/ST/DLH/2018 dated 08.03.2018 passed by the Commissioner (Appeals-I), GST office, Delhi Room No. 134, Kendriya Rajasva Bhawan, Indraprastha Estate, New Delhi)

Mr. Himadri Shankar Roy

Director of M/s LDS Engineers Pvt. Ltd.
1308A, Devika Tower, 6,
Nehru Place, New Delhi-110019

..... Appellant

VERSUS

The Commissioner (Appeals-I)

GST office, Delhi
Room No. 134, Kendriya Rajasva Bhawan
Indraprastha Estate, New Delhi

.....Respondent

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. **51312/2023**

DATE OF HEARING: 14 September, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant regarding full and final settlement of the dues. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**